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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**JAIPUR BENCH, JAIPUR**  
**ORDER SHEET**

APPLICATION NO.: \_\_\_\_\_

Applicant(s)

Respondent(s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><b>OA No. 85/2007.</b></p> <p><b>28.03.2007.</b></p> <p>Mr. Rajendra Kumar Sharma counsel for the applicant.</p> <p>Due to the sad demise of Mr. Jagdish Saran Rastogi, Sr. Advocate of Hon'ble Rajasthan High Court, the Advocates are abstaining the court work today.</p> <p>List on 3.4.2007.</p> <p><i>Arvind</i> (J. P. SHUKLA) ADMINISTRATIVE MEMBER</p> <p><i>Kul</i> (KULDIP SINGH) VICE CHAIRMAN</p> <p><u>P.C.</u></p> <p><u>3.4.07</u> Mr. Rajendra Kumar Sharma counsel for applicant Heard. The on stand, dismissed of by a separate order.</p> <p><i>Arvind</i> (J. P. Shukla) M(A)</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.

Jaipur, the 3rd day of April, 2007

ORIGINAL APPLICATION NO. 85/2007

CORAM :

HON'BLE MR.J.P.SHUKLA, ADMINISTRATIVE MEMBER

1. Smt. Goti Devi w/o Late Shri Murlidhar r/o Village Achrol, Tehsil Amer, District Jaipur.
2. Ramavtar Yadav s/o Late Shri Murlidhar, r/o Village Achrol, Tehsil Amer, District Jaipur.

By Advocate : Shri Rajendra Kumar Sharma

... Applicants

Versus

1. Union of India through Secretary, Ministry of Mines, Government of India, New Delhi.
2. Director General, Geological Survey of India, 27, JLN Road, Calcutta.
3. Deputy Director General, Geological Survey of India, Jhalana Doongri Office Complex, Jaipur.

By Advocate : - - -

... Respondents

ORDER (ORAL)

The applicant is aggrieved due to inaction and omission on the part of the respondents for not considering applicants' representation for appointment of applicant No.2 on compassionate grounds. Further, they are not replying to their notice for demand of justice dated 1.3.2007. Applicant No.2 was minor and also non-Matric at the time of death of his father, Shri Murlidhar. He

submitted application for appointment on compassionate grounds on 9.2.2007 alongwith the relevant documents and also a certificate from the Gram Panchayat, Achrol, about his financial status.

2. In the facts and circumstances of the present case, I am of the view that the ends of justice will be met if a direction is issued to the respondents to consider the representation of the applicants dated 9.2.2007 (Ann.A/1) within a specified period. Accordingly, the respondents are directed to consider applicants' representation dated 9.2.2007 (Ann.A/1) for appointment of applicant No.2 on compassionate grounds and to pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. The applicants shall be at liberty to move a fresh OA, if they are aggrieved by the order passed on their representation. The OA stands disposed of accordingly at admission stage itself.

*J. P. SHUKLA*  
(J.P. SHUKLA)  
MEMBER (A)

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